## 117 Papers Laid

Paper Laid 118

of the People Act, 1951 :---

- (i) The Conjuct of Elections (Fourth Amendment) Rules, 1971, published in Notification
  N > S O 5573 in Gazette of India dat-d the 23rd December, 1971
- (11) The Conduct of Flections (Amendment) Rules, 197<sup>3</sup> published in No<sup>3</sup>ification N<sup>3</sup> S O 70 (E) in Gazette of India dated the 28th Januarv 19<sup>3</sup>/2 [Plac<sup>3</sup>d in Librarv Se<sup>2</sup> No LT-1493/72]
- (2) A copy each of the following Notifications (Hindi and English Versions) under subsetion () of section 9 of the Representation of the People Act, 1950 ---
  - (1) S O 5006 published in Gazette of India dated the 28th October, 1 71 making certain corrections in Schedule VIII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in resp et of the State of Malihya Pradesh.
  - (11) S.O 5240 published in Gazette of India dated the 24th November, 1)71 making certain corrections and amendments in Schedule XI to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in repect of the State of Mysore
  - (iii) S.O 5251 published in Gazette of India dated the 29th November, 1971 making certain corrections and amend ments in Schedule IV to the Delimination of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Gujarat
  - (iv) S O. 5359 published in Gazette of India dated the 3rd December, 1971 making certain amendments in Schedule

I to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Andura Pradesh

(v) S O 32 (E) published in Gazette of India dated the 14th January, 1/72 making certain amendments in Sche dule VI to the Delimitation of Parlianentary and Assembly Constituencies Order, 1966 in respect of the State of Jammu and Kashmir [Placed in Library See No LT-1494/72]

## PROCLAMATIONS REVOKING PRESIDENTS RULL IN MYSORF AND TRIPURA

SHRI NITIRAJ SINGH CHAUDHARY With your permission, Sir, on behalf of Shri K C Pant,

I beg to lay on the Table a copy each of the follow ng papers (Hindi and English versions) under article 356 (3) of the Constitution -

- Proclamation dated the 20 March, 1972 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 27th March, 1971 in relation to the State of Mysoic published in Notification No G S R 200 (F) in Gazette of India dated the 20th March, 1972.
- (2) Proclamation dated the 20th March, 1972 issued by the President under elause (2) of art cle 356 of the Constitution revoking the Proclamation issued by him on the 21st January, 1972 in relation to the State of Tripura, published in Notification No G S R 201 (E) in Gazette of India dated the 20th March, 1972. [Placed in Library. See No LT-1495/72]